

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

14

Petition(s) for Special Leave to Appeal (C)

No(s). 17554/20

(Arising out of impugned final judgment and order dated 10/06/2014
in WT No. 395/2014 passed by the High Court of Judicature at
Allahabad)

MEERUT DEV. AUTHORITY

Petitioner(s)

VERSUS

COMMISSIONER OF INCOME TAX MEERUT & ANR. Respondent(s)
(With appln. (s) for stay and interim relief and office report)

WITH

CONMT.PET.(C) No. 164/2015 In SLP(C) No. 17554/2014

Date : 28/08/2015

These petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

Mr. R.P. Bhatt, Sr. Adv.
Mr. Rakesh Uttamchandra Upadhyay, Adv.
Mr. P.S. Deoghari, Adv.

For Respondent(s)

Mr. N.K. Kaul, ASG
Ms. Chanan Parwani, Adv.
Ms. Niranjana Singh, Adv.
Mr. S. A. Haseeb, Adv.
Mrs. Anil Katiyar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The special leave petition and the contempt petition
are
dismissed.

(Meenakshi Kohli)
Signature Not Verified

(Jaswinder Kaur)

COURT MASTER
Digitally signed by
Meenakshi Kohli
Date: 2015.08.28

COURT MASTER

11:20:50 IST
Reason: